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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

REVIEW-APPLICATION NO.133-OF-1996
IN
ORIGINAL-APPLICATION NO.728-OF-1996

DATE-OF-ORDER: 4th April, 1997

BETWEEN:

1. Survey of India Karmachari Class IV
Union rep. by its Secretary,
B.Charles,

2. D.Alluraiah

.. APPLICANTS

AND

1. Government of India, rep. by its
Secretary, Dept. of Scinece & Technology,
Technology Bhavan, New Delhi,

2. Surveyor General,
Surveyer General Office,
Central HQs, Dehradun,

3. The Additional Surveyor General,
Southern Zone, Survey of India,
Uppal, Hyderabad,

4. The Addl. Surveyor General,
Survey Training Institute,
Survey of India, Hyderabad.

.. RESPONDENTS

COUNSEL FOR THE APPLICANTS: Mr.M.V.S.SAI KUMAR

COUNSEL FOR THE RESPONDENTS:Mr.V.BHIMANNA, ADDL.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr.M.V.S.Sai Kumar, learned counsel for the
applicant and Mr.V.Bhimanna, learned standing counsel for
the respondents.

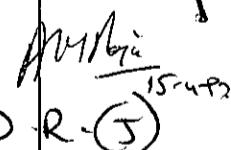


2. The applicant in the OA has filed this R.A. for reviewing the judgment dated 25.10.96. The applicant submits that he should also be given full pay and allowances even though he had not employed during the off season period. This point has been clearly brought out in the judgement. The respondents themselves stated that the seasonal staff employed upto 31.12.89 have been brought on regular establishment and those Group-D employees engaged after 31.12.89 will be considered in due course in their turn. The judgement also instructed the employees if they are engaged earlier to 31.12.89 and privileges are not ^{then} extended to similar to those who were engaged earlier to 31.12.89, they were asked to submit a representation to the concerned. Hence I am of the opinion that the judgement has been issued error free considering all the points. There is no error on the face of the record. Hence, the R.A. is dismissed. No order as to costs.


(R. RANGARAJAN)
MEMBER (ADMN.)

DATED:- 4th-April, - 1997
Dictated in the open court.

vsn


D.R. (G)